



THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

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No. 683 Dispur, Thursday, 13th October, 2022, 21st Asvina, 1944 (S. E.)

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT ::: LEGISLATIVE BRANCH

NOTIFICATION

The 13th October, 2022

No. LGL.88/2022/4.— The following Act of the Assam Legislative Assembly which received the assent of the Governor of Assam on 10th October, 2022 is hereby published for general information.

ASSAM ACT NO. XXXIX OF 2022

(Received the assent of the Governor on 10th October, 2022)

THE AUNIATI UNIVERSITY ACT, 2022

AN ACT

to establish a teaching and research University at Teok, Kaliapani within the district of Jorhat in the State of Assam.

Preamble

Whereas it is expedient to provide for the establishment and incorporation of a Private teaching and research University at Kaliapani in Teok within the State of Assam;

It is hereby enacted in the Seventy-third year of the Republic of India as follows:-

CHAPTER – I PRELIMINARY

Short title, extent and commencement.

1. (1) This Act may be called the Auniati University Act, 2022.
- (2) It extends to the whole of Assam.
- (3) It shall come into force on such date as the State Government may by notification in the Official Gazette, appoint.

Definitions

2. In this Act unless the context otherwise requires,-
 - (i) "Academic Council" means the Academic Council of the University constituted under section 14 of the Act;
 - (ii) "Board of Management (BOM)" means the Board of Management of University constituted under section 13;
 - (iii) "AICTE" means the All India Council of Technical Education;
 - (iv) "Chancellor" means the Chancellor of the Auniati University;
 - (v) "College" means an institution of the University in accordance with the provisions of this Act and the Statutes and includes a College established, maintained and managed by the University;
 - (vi) "Constituent College" means a College established, managed, maintained and controlled by the University outside the main campus but within the jurisdiction of the University;
 - (vii) "CSIR" means Council of Scientific and Industrial Research, Central Government ;
 - (viii) "Dean" means the Dean of a Faculty of the University;
 - (ix) "DEC" means Distance Education Council established under section 28 of Indira Gandhi National Open University Act, 1985;

- (x) "DST" means Department of Science and Technology of the Central Government;
- (xi) "Employee" means every person in the whole-time employment of the University;
- (xii) "Faculty" means a faculty of the University;
- (xiii) "Fee" means collection made by the University from its students by whatever name it may be called, which is not refundable;
- (xiv) "Government" means the Government of Assam;
- (xv) "Governing Body" means the Governing Body of the University constituted under section 12 of the Act;
- (xvi) "Hostel" means a place of residence for the students of the University, or its constituent colleges and institutions maintained by the University;
- (xvii) "ICAR" means Indian Council of Agricultural Research, society registered under the Societies Registration Act, 1860;
- (xviii) "Institute" means the Institute, College or Centre attached to the University as an constituent institution, and the word "institution" shall be construed accordingly;
- (xix) "NAAC" means National Council of Assessment and Accreditation, Bangalore, an autonomous institution of the University Grants Commission (UGC);
- (xx) "NCTE" means National Council of Teacher Education, Delhi;
- (xxi) "Other Universities" means the Universities established or deemed to have been established under any other enactments;
- (xxii) "PCP" means Pharmaceutical Council of India, Delhi;
- (xxiii) "Performing arts" means music, dance, drama- both traditional and modern, ethnic and classical, and any other art forms that need performance to present;
- (xxiv) "prescribed" means prescribed by Statues, Regulations or Rules of the University;
- (xxv) "Regulatory Body" means a body established by the Central Government for laying down norms and conditions for ensuring academic standards of higher education, such as University Grants Commission (UGC), All India Council of Technical Education (AICTE), National Council of Teacher Education (NCTE), Medical Council of India (MCI),

Central
Act No.
21 of
1860.